

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:35
ANSWERED ON:23.02.2011
CORPORAL PUNISHMENT IN SCHOOLS
De Dr. Ratna

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether cases of students being subjected to corporal punishment in schools have been brought to the notice of the Government;
- (b) if so, the details thereof during the last two years;
- (c) whether the Government/National Council for Teacher Education (NCTE) proposes to formulate a professional code of ethics for school teachers in the country;
- (d) if so, the details thereof; and
- (e) the time by which such a code is likely to be formulated?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN PARTS (a) TO (e) OF THE REPLY TO LOK SABHA STARRED QUESTION NO. 35 ASKED BY Dr. RATNA DE (NAG) REGARDING CORPORAL PUNISHMENT IN SCHOOLS FOR ANSWER ON 23.02.2011

(a) and (b): There have been reports of sporadic cases of corporal punishment by teachers in schools. As the majority of schools are under the purview of State Governments, data on number of such incidents is not centrally maintained by this Ministry. Central Board of Secondary Education (CBSE), has issued instructions to its affiliated Schools not to resort to physical punishment of students. It received 7 complaints in 2009 and 6 complaints in 2010. National Commission for Protection of Child Rights have received 42 and 61 complaints during 2008-2009 and 2009- 10 respectively. As per the provisions of section 17 of the Right of Children to Free and Compulsory Education Act, 2009, no child between 6 to 14 years of age shall be subjected to physical punishment or mental harassment. Several State Governments have also prohibited corporal punishment in their school.

(c) to (e): In pursuance of the recommendations of National Policy on Education (NPE), 1986 (as modified in 1992), the National Council for Educational Research & Training (NCERT) in collaboration with the All India Primary Teachers Federation (AIPTF), All India Secondary Teachers Federation (AISTF) and All India Federation of Educational Associations (AIFEA) had developed, a Code of Professional Ethics for School Teachers in 1997. Recognizing the need for revising this Code, the National Council for Teacher Education (NCTE) has formulated a new Code of Professional Ethics for Teachers in consultation with the State Education Departments and representatives of All India Primary and Secondary Teachers Federations.